GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA STARRED QUESTION NO. *40 ANSWERED ON 02/12/2025

RASHTRIYA GRAM SWARAJ ABHIYAN

†*40. SHRI HASMUKHBHAI SOMABHAI PATEL: SHRI MITESH PATEL BAKABHAI

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the objectives and key features of the revamped Rashtriya Gram Swaraj Abhiyan (RGSA) being implemented during the year 2022-26;
- (b) the total financial outlay of the scheme along with the funds released and utilised since its inception, year, States and UT-wise including Andhra Pradesh, Jammu and Kashmir, Madhya Pradesh, Chhattisgarh, West Bengal and Rajasthan, district-wise including Jabalpur, Jalore and Sirohi districts;
- (c) whether any evaluation or review mechanism has been instituted to assess the performance of the revamped scheme, and if so, the details thereof;
- (d) the details of projects undertaken under the said scheme, State-wise including Andhra Pradesh;
- (e) the steps taken by the Government to strengthen the governance capabilities of Panchayati Raj Institutions (PRIs) under the scheme, particularly through capacity building, training, and digital enablement initiatives;
- (f) the details of the benefits accrued from the Said Scheme for Sidhi Lok Sabha Constituency; and
- (g) the number of people's representatives who received basic orientation training and refresher training under the said scheme in the States including Andhra Pradesh?

ANSWER

THE MINISTER OF PANCHAYATI RAJ

(SHRI RAJIV RANJAN SINGH ALIAS LALAN SINGH)

(a) to (g): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (g) OF THE LOK SABHA STARRED QUESTION NO. 40 FOR ANSWER ON 02.12.2025 REGARDING RASHTRIYA GRAM SWARAJ ABHIYAN

- (a) The major objectives/features of Revamped Rashtriya Gram Swaraj Abhiyan (RGSA) are as under:
 - (i) Develop the capacity of elected representatives of PRIs for leadership Roles to enable the Gram Panchayats to function effectively as third tier of Government;
 - (ii) Strengthening Gram Sabhas to function effectively as the basic forum of people's participation within the Panchayat system.
 - (iii) Promote e-governance and other technology driven solutions to enable good governance in Panchayat administrative efficiency and improved service delivery with transparency and accountability;
 - (iv) Promote devolution of powers and responsibilities to Panchayats according to the spirit of the Constitution and PESA Act 1996; etc.
- (b) The financial outlay of Revamped RGSA is Rs.5911 crore for the period of 2022-23 to 2025-26, which includes Central Share of Rs.3700 crore and State share of Rs.2211 crore. The status of States/UT-wise funds released and utilized including the States of Andhra Pradesh, Jammu and Kashmir, Madhya Pradesh, Chhattisgarh, West Bengal and Rajasthan is at **Annexure-I**. Under the scheme, funds are released to States/UTs and not directly to districts.
- (c) An external evaluation of the Revamped RGSA has been undertaken through the Institute of Rural Management, Anand (IRMA). The study conducted a large-scale field survey covering 600 Gram Panchayats across 120 blocks in 60 districts of 16 States, engaging over 6,000 stakeholders, including Elected Representatives, Panchayat Functionaries, line department officials, trainers/faculty, and State/District RGSA units. In addition, NITI Aayog has commissioned an independent assessment of RGSA to provide complementary evidence on outcomes. The evaluations indicate that the scheme's structured, multi-layered capacity-building, combining classroom/thematic modules, exposure visits and digital learning, has enhanced PRI capacities in Panchayat operations, planning and implementation (including GPDP), digital governance, citizen engagement and financial management. Post-training assessments record measurable gains in knowledge and practice, supporting more effective local governance and the Localisation of SDGs.

The implementation of the scheme is closely monitored through meetings and video conferences with State official etc. The Central Empowered Committee (CEC) of RGSA, while approving a State's Annual Action Plan (AAP), considers the progress of implementation and the utilisation of funds. States/UTs are regularly reminded to furnish the requisite documents, including Utilisation Certificates (UCs) and Auditor's Reports, in accordance with Ministry of Finance instructions, for the regulation of fund releases.

(d) Under the scheme, support is provided for capacity building and training of Elected Representatives, Panchayat Functionaries and other stakeholders, along with creation and strengthening of Panchayat infrastructure such as Gram Panchayat Bhawans and computers, including co-location of Common Service Centres (CSCs) in Gram Panchayat Bhawans on a limited scale. In addition, assistance is extended to States/UTs, including Andhra Pradesh, for innovative, economic development and income-enhancement projects that aim to develop replicable best-practice models. State-wise details of projects approved under the scheme, including for Andhra Pradesh, are at **Annexure-II**.

(e) & (f) The scheme is being implemented with main objective of capacitating Panchayati Raj institutions (PRIs) through imparting training to the Elected Representatives (ERs), functionaries and other stakeholders to develop their governance capabilities for leadership roles to enable the Panchayats to function effectively, across all States/UTs including Sidhi Lok Sabha Constituency, as per Annual Action Plan submitted by the State/ UTs. However, under the scheme, funds are released to States/UTs and not directly to districts.

Under revamped scheme capacity building and training of elected representatives, functionaries and other stakeholders of Panchayats supported under different categories viz. basic orientation and refresher training, thematic training, specialized training, panchayat development plan training, etc. Apart from different trainings, scheme also supports for exposure visits, development of training modules and materials, etc. In addition, a new initiative has also been taken for capacity building and training of elected representatives and functionaries of Panchayats through institutes of excellence under Leadership/Management Development Program (MDP). Under the Mission Mode Project (MMP) of revamped scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) the Digital India Programme supported to enhance the e-Governance capabilities of Panchayats, ensuring transparency, accountability, and effectiveness in Panchayat governance. This is achieved through initiatives like e-GramSwaraj, which enables Panchayats to prepare and upload their Annual Panchayat Development Plans (PDPs) online, and integration with the Public Financial Management System (PFMS) and Government e-Marketplace (GeM) for streamlined financial transactions and transparent procurement.

Furthermore, the Ministry has developed several applications that strengthen Panchayat functioning and improve public access to information. Meri Panchayat provides dashboards on planning, activities, and progress at the Gram Panchayat level. Panchayat NIRNAY facilitates the conduct and recording of Gram Sabha proceedings. AuditOnline enables online auditing of Panchayat accounts, including audits of Central Finance Commission funds.

(g) The number of elected representatives who have received basic orientation training and refresher training under the scheme of Revamped RGSA in all States/UTs including the State of Andhra Pradesh since 2022-23 is at **Annexure-III.**

Annexure refer to in reply to Part (b) of the Lok Sabha Starred Question No.40 to be answered on 02/12/2025 regarding Rashtriya Gram Swaraj Abhiyan

Status of State/UT-wise fund released and utilized since 2022-23 to 2025-26 (As on 24.11.2025) under Revamped RGSA $\,$

(Rs. in crore)

S.	State Name	202	2-23	202	3-24	202	4 -25	202	5-26
N.		Funds Releas e	Funds Utilize d	Funds Releas e	Funds Utilize d	Funds Releas e	Funds Utilize d	Funds Releas e	Funds Utilize d
1	Andhra Pradesh	0.00	0.00	0.00	21.35	2.52	59.66	50.00	18.32
2	Arunachal Pradesh	108.69	132.45	72.09	89.97	70.00	77.94	70.00	41.14
3	Assam	55.29	95.15	77.70	91.41	60.00	72.60	65.71	40.45
4	Bihar	33.37	70.07	25.00	51.81	0.00	78.05	25.00	20.72
5	Chhattisgarh	0.00	29.52	17.57	22.25	16.50	34.13	20.00	18.49
6	Goa	0.00	1.12	0.89	1.00	1.35	1.29	0.00	1.29
7	Gujarat	0.00	0.01	0.00	1.28	0.00	15.48	15.00	3.46
8	Haryana	0.00	3.06	0.00	8.84	5.00	8.24	12.50	28.78
9	Himachal Pradesh	60.65	37.49	19.31	69.30	27.21	43.13	10.00	17.12
10	Jammu & Kashmir	40.00	57.75	65.00	98.61	65.00	57.89	50.00	44.54
11	Jharkhand	0.00	18.44	31.00	25.95	0.00	26.56	7.50	10.92
12	Karnataka	36.00	25.67	20.00	39.01	16.25	49.52	10.00	17.31
13	Kerala	30.40	23.13	10.00	37.04	10.00	32.65	10.50	18.43
14	Madhya Pradesh	28.00	145.17	32.17	74.16	40.00	96.92	50.00	22.80
15	Maharashtra	37.84	129.03	116.12	194.26	80.00	134.81	57.50	62.98
16	Manipur	8.63	3.31	9.56	8.34	0.00	3.91	3.55	8.14
17	Meghalaya	0.00	6.41	6.00	6.26	8.00	7.60	7.50	2.42
18	Mizoram	14.27	25.48	10.00	15.64	12.00	22.69	15.00	13.81
19	Nagaland	0.00	0.00	10.00	5.46	10.00	18.28	10.00	143.00
20	Odisha	11.40	24.83	27.33	44.22	20.00	60.15	40.00	42.30
21	Punjab	34.25	42.91	10.00	23.06	5.00	23.89	20.00	29.01
22	Rajasthan	0.00	32.41	21.72	40.12	15.00	30.88	0.00	20.45
23	Sikkim	6.01	4.98	6.00	7.90	7.00	7.35	5.00	3.32
24	Tamil Nadu	25.42	8.53	0.00	25.98	45.00	63.79	20.00	27.04
25	Telangana	0.00	3.19	20.00	20.47	0.00	9.05	0.00	19.11
26	Tripura	9.80	3.76	7.43	10.96	10.00	20.29	30.00	16.68
27	Uttar Pradesh	85.05	96.33	84.13	158.95	38.77	180.84	30.24	33.90
28	Uttarakhand	42.48	57.15	64.67	66.29	50.00	63.72	25.00	6.29
29	West Bengal	4.28	50.89	33.69	57.32	52.68	82.68	35.00	53.58
30	A&N Islands	0.00	1.03	0.79	1.28	2.12	1.18	1.00	0.95
31	Dadra & Nagar Haveli and Daman & Diu	1.14	4.50	1.00	0.38	1.00	0.00	1.00	0.84
32	Ladakh	0.00	1.52	1.00	0.80	0.00	0.58	0.00	

S.	State Name	2022-23		2023-24		2024-25		2025-26	
N.		Funds							
		Releas	Utilize	Releas	Utilize	Releas	Utilize	Releas	Utilize
		e	d	e	d	e	d	e	d
	Total	672.97	1128.2	800.17	1317.2	670.40	1385.7	697.00	787.59
			5		1		5		

Note: Utilistion of funds includes unspent balance of previous year and State Share

Annexure refer to in reply to Part (d) of the Lok Sabha Starred Question No. 40 to be answered on 02/12/2025 regarding Rashtriya Gram Swaraj Abhiyan

Details of economic development and income enhancement projects approved under RGSA since 2022-23 to 2025-26 as on date

S.N	State	Year	No. of Approved	Cost of the Projects
0.			Projects	(Rs. in crore)
1	Andhra Pradesh	2025-26	3	11.00
2	Goa	2025-26	2	0.09
3	Chhattisgarh	2023-24	1	2.00
4	Bihar	2022-23	1	9.53
5	Assam	2023-24	1	1.50
6	Madhya Pradesh	2022-23	2	18.00
		2023-24	1	2.00
		2025-26		
7	Odisha	2025-26	1	3.71
8	Maharashtra	2023-24	1	3.08
9	Uttarakhand	2022-23	2	9.23
		2023-24	1	11.74
10	Himachal Pradesh	2023-24	2	4.00
11	Sikkim	2023-24	1	0.62
12	Karnataka	2022-23	1	3.17
13	Jharkhand	2023-24	1	2.00
14	Tamil Nadu	2025-26	2	3.72
	Total		23	85.39

Details of innovative projects approved under RGSA since 2022-23 to 2025-26 as on date

S.No.	State	Year	No. of Approved	Cost of the Projects
			Projects	(Rs. in crore)
1	Andhra Pradesh	2025-26	1	5.50
2	Arunachal Pradesh	2025-26	1	2.00
3	Assam	2025-26	1	3.20
4	Bihar	2023-24	1	3.24
5	Bihar	2025-26	1	0.52
6	Goa	2025-26	2	0.44
7	Madhya Pradesh	2025-26	2	10.15
8	West Bengal	2023-24	6	12.89
		2025-26	3	6.30
9	Chhattisgarh	2025-26	1	3.00
10	Nagaland	2022-23	2	3.62
11	Tripura	2023-24	1	0.20
12	Maharashtra	2023-24	2	4.00
13	Sikkim	2023-24	2	2.5
14	Gujarat	2023-24	1	0.72
15	Rajasthan	2023-24	1	1.27
16	Telangana	2023-24	1	2.00
	Total		29	61.55

Annexure refer to in reply to Part (g) of the Lok Sabha Starred Question No.40 to be answered on 02/12/2025 regarding Rashtriya Gram Swaraj Abhiyan

Status of Elected representatives who have received basic orientation training and refresher training under the scheme of Revamped RGSA during 2022-23 to 2025-26 (As on 25.11.2025)

S.	State/UT	Basic/ General	Refresher	
No.		Orientation training	training	
1	Andhra Pradesh	35,853	129,042	
2	Arunachal Pradesh	6,055	7,013	
3	Assam	63,824	536,415	
4	Bihar	398,596	125,573	
5	Chhattisgarh	191,858	36,316	
6	Goa	2,002	67	
7	Gujarat	8,456	23	
8	Haryana	8,896	63,885	
9	Himachal Pradesh	16,636	27,040	
10	Jharkhand	119,206	9,383	
11	Karnataka	24,698	54,670	
12	Kerala	23,929	12,315	
13	Madhya Pradesh	155,889	37,271	
14	Maharashtra	453,145	145,635	
15	Manipur	1,933	270	
16	Meghalaya	12,738	5,491	
17	Mizoram	3,255	139	
18	Nagaland	1,003	47	
19	Odisha	155,088	63,695	
20	Punjab	82,612	4,965	
21	Rajasthan	58,723	36,863	
22	Sikkim	3,628	934	
23	Tamil Nadu	20,106	83,935	
24	Telangana	4,359	66	
25	Tripura	10,248	1,557	
26	Uttar Pradesh	214,482	3,839	
27	Uttarakhand	13,984	2,875	
28	West Bengal	86,186	76,323	
	Union Territories		,	
29	Andaman &Nicobar Islands	1,038	0	
	The Dadra & Nagar Haveli And Daman			
30	& Diu	327	200	
31	Jammu and Kashmir	684	24	
	Total	2,179,437	1,465,871	
